

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4185/2018

The 2nd day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Sukhjinder Singh,
Aged 33 years,
S/o Shri Nagar Singh,
Working as Head TTE, Northern Railway,
Ambala Division, Ambala
R/o H.No.3, Phase-II, Urban Estate,
Patiala (Punjab). .. Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India
Through the General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The General Manager (P),
Northern Railway, Baroda House,
New Delhi.
3. The Divisional Railway Manager,
Northern Railway, Ambala Division,
Ambala. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, who is working as Head TTE under the respondent – Northern Railway, filed the O.A. seeking the following relief(s):

“(i) That the Hon'ble Tribunal may graciously be pleased to pass an order declaring to the effect that the inaction of the

respondents not considering the request of the applicant for his out of turn promotion from due date is illegal, arbitrary and discriminatory and consequently, pass an order directing the respondents to grant the benefits of out of turn promotion to the post of Hd. TTE in Grade Pay of Rs.4200/- from due date i.e. w.e.f. 2007 judgment dated 2.4.2014 passed by the Hon'ble Tribunal, Principal Bench, New Delhi in OA No.3711/2012 with all the consequential benefits with arrears, revision of retirement benefits with interest.

- (ii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants along with the costs of litigation."

3. It is submitted that the applicant made number of representations including Annexure A/1 dated 08.06.2018 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. The learned counsel for the applicant further submits that the applicant is identically placed like the applicant in O.A. No.3711/2012 (Durjai Shastri vs. Union of India & Ors.) decided vide order dated 02.04.2014 (Annexure A/3) and, accordingly, entitled for the same benefits.

5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure A/1 representation dated 08.06.2018 of the applicant, keeping in view the judgment dated 02.04.2014 in O.A. No.3711/2012 (Durjai Shastri vs. Union of India & Ors.) enclosed to the O.A., and to pass

appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order and if the respondents find that the applicant's claim is identical, they shall grant the appropriate benefits also to the applicant. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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